

FORM NO. 10A

[See rule 17A]

Application for registration of charitable or religious trust or institution under clause (aa) of sub-section (1) of section 12A of the Income-tax Act, 1961

To
The Commissioner of Income-tax,

Sir,

I, _____ on behalf of _____ [name
of the trust or institution] hereby apply for the registration of the said trust/institution under section 12A of the
Income-tax Act, 1961. The following particulars are furnished herewith:

1. Name of the * trust/institution in full [in block letters]
2. Address
3. Name(s) and address(es) of author(s)/founder(s)
4. Date of creation of the trust or establishment of the institution
5. Name(s) and address(es) of trustee(s)/manager(s)

I also enclose the following documents:

1. (a) * Original/Certified copy of the instrument under which the trust/institution was created/established,
together with a copy thereof.
(b) * Original/Certified copy of document evidencing the creation of the trust or the establishment of the
institution, together with a copy thereof. [The originals, if enclosed, will be returned].
2. Two copies of the accounts of the * trust/institution for the latest * one/two/three years.

I undertake to communicate forthwith any alteration in the terms of the trust, or in the rules governing the
institution, made at any time hereafter.

Date

Signature

Designation

Address

*Strike out whichever is not applicable.